

Additional share to States under GST

1203. SHRI K.T.S. TULSI: Will the Minister of FINANCE be pleased to state Goods and Services (GST) Tax being a consumption based tax, whether it is permissible to provide an additional share of one per cent to manufacturing States or those providing IT services or contributing foodgrains to the Central pool?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Sir, as per Clause 18 of the Constitution (One hundred and twenty second Amendment) Bill 2014, an additional tax on supply of goods, not exceeding one per cent, in the course of inter-State trade or commerce shall be levied and collected by the Government of India for a period of two years or such other period as the Goods and Services Tax Council may recommend and such tax shall be assigned to the States.

The net proceeds of additional tax on supply of goods in any financial year, except the proceeds attributable to the Union Territories, shall not form part of the Consolidated Fund of India and be deemed to have been assigned to the States from where the supply originates.

However, no such provision has been made with regard to the States providing IT services.

1204. [Cancelled]

NPAs of individual borrowers

1205. DR. BHALCHANDRA MUNGEKAR: Will the Minister of FINANCE be pleased to state:

(a) what was the amount of NPAs of nationalized banks during the years 2012-13, 2013-14 and 2014-15;

(b) how much amount of NPAs of individual borrowers exceeding 500.00 crore; and

(c) what measures does the Government propose to adopt to recover these NPAs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) The amount of NPAs of Public Sector Banks (PSBs) during the years 2012-13, 2013-14 and 2014-15 is mentioned as under: